

**Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi-110 011**

Policy Circular No.11 (RE-08)/2004-2009

Dated the 6th June, 2007

To

All Regional Authorities;
All Commissioners of Customs

Sub: Ban/restriction on export of non-basmati rice – clarification regarding.

Attention is invited to the prohibition imposed on Transitional Arrangements available under Para 1.5 of Foreign Trade Policy, 2004-09, vide Notification No.77 dated 7.2.2008, and Para 4 of Notification No.93 dated 1st April, 2008.

2. Consequent upon the ban/restriction imposed as above, it is hereby clarified that exports under transitional arrangements as provided under Para 1.5 of the Foreign Trade Policy, 2004-09 shall **not** be permitted. This is in force with the issue of Notification No.77 dated 7.2.2008. That is since 7.2.2008, no exports are allowed under transitional arrangements.

3. Provisions of Para 9.12 of Hand Book of Procedures Vol. I (RE-2008)/2004-2009, however, shall be applicable. That is, facilities permissible under the same will be permitted.

4. This issues with the approval of DGFT.

Sd/-
(Vibha Bhalla)
Joint Director General of Foreign Trade

(Issued from File No.01/91/180/846/AM08/Export Cell)